
(2025) 06 DEL CK 0621

In the Delhi High Court

Case No : Writ Petition(Crl) No. 1464 Of 2025 & Writ Petition(Crl) No.1464 Of 2025

Shivam Singh @ Nanhe

APPELLANT

Vs

State Of Nct Of Delhi & Ors

RESPONDENT

Date of Decision : 13-06-2025

Acts Referred:

Citation : (2025) 06 DEL CK 0621

Hon'ble Judges : Girish Kathpalia, J

Bench : Single Bench

Advocate : Shannu Baghel, Rahul Tyagi

Final Decision : Dismissed

Judgement

Girish Kathpalia, J

1. In furtherance of last order of the predecessor bench, a detailed report has been received in closed envelope from the learned Inspecting Judge. In his elaborate report, the learned Inspecting Judge has detailed the conduct of the petitioner in jail. Notably, it is revealed from the report of the learned Inspecting Judge that the petitioner has already filed an application for jail transfer which is pending before the competent authority.

2. According to the learned ASC, the petitioner concealed in the petition about pendency of the application for jail transfer before the competent authority. But despite being asked repeatedly, learned counsel for petitioner is not answering clearly as to why this fact was not disclosed in the petition.

3. Since the application of petitioner for transfer of jail is already pending before the competent authority, which fact has been concealed, I find no reason to allow this petition.

4. The petition is dismissed.